

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 216 of 2014 &  
IA-335 of 2014**

**Dated : 12<sup>th</sup> September, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Municipal Corporation of Greater Mumbai .... Appellant(s)**

**Versus**

**Tata Power Co. Ltd. & Anr. .... Respondent (s)**

**Counsel for the Appellant (s) : Mr. Shanti Bhushan, Sr. Adv.  
Mr. Harvinder Toor  
Mr. T. Sidhu  
Mr. Kartik Seth**

**Counsel for the Respondent(s) : Mr. Ramji Srinivasan, Sr. Adv.  
Ms. Poonam Verma  
Mr. Abhishek munot  
for Tata Power  
Mr. Parag Tripathy, Sr. Adv.  
Mr. Jayant Bhushan, Sr. Adv.  
Mr. Buddy Ranganadhan  
Mr. S. Venkatesh for R.1  
Mr. Anuj Agarwa  
Mr. Dhruv Chopra**

**ORDER**

Admit. Issue notice to the Respondents returnable on 25.09.2014. Dasti service is permitted. The Registry is also directed to issue notice to the Respondents.

Mr. Shanti Bhushan, the learned Senior Counsel for the Appellant insists for the stay of the operation of the impugned Order pending disposal of this Appeal

Mr. Ramji Srinivasan, the learned Senior Counsel appearing for the contesting Respondent and Mr. Buddy A. Ranganadhan, the learned Counsel appearing for the State Commission seek some time to file the reply to the I.A. No. 335 of 2014. Accordingly, they are directed to file the same on or before 23.09.2014 after serving copy on the other side.

Post the I.A. no. 335 of 2014 (Appl. for Stay) for hearing on **25.09.2014** **at 4.00 P.M.** In the meantime, the Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**  
*ts/js*

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**